

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 23118 of 2014

(Arising out of Order-in-Original No. 03/2014-15 dated
07/04/2014 passed by Commissioner of Service Tax ,
SERVICE TAX – BANGALORE.)

Processor Systems India Pvt Ltd

Richmond Town
BANGALORE - 560025
Karnataka

Appellant(s)

VERSUS

**Commissioner of Service Tax
BANGALORE SERVICE TAX- I**

1ST TO 5TH FLOOR,
TTMC BUILDING, above BMTC BUS
STAND,DOMLUR
BANGALORE - 560071
KARNATAKA

Respondent(s)

Appearance:

Mr. Pradyumna.G.H, Advocate

BVC & CO, 1st Floor,
No. 371 8th Main, Sadashiva Nagar,
BANGALORE - 560080
KARNATAKA

For the Appellant

**Mr. Rama Holla,
Superintendent (AR)**

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20445 / 2020

Date of Hearing: 18/08/2020

Date of Decision: 18/08/2020

Per : AS PER BENCH

Learned counsel for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued

by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **18/08/2020.**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

rv...